

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “SMC-1” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.2919/Del/2018  
Assessment Year : 2014-15**

Bhushan Kumar Jain, LUV 003, Agrasen Niwas, Plot 66, Paharganj, Delhi-110092. PAN-AAIPJ5337P	vs	ITO, Ward-61(4), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Ms. Kriti Bansal, CA	
<b>Respondent by</b>	Sh. Farhat Khan, Sr.DR	
<b>Date of Hearing</b>	31.03.2021	
<b>Date of Pronouncement</b>	31.03.2021	

**ORDER**

**PER KUL BHARAT, JM :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-20, New Delhi dated 28.02.2018.

2. The learned counsel for the assessee, vide its letter dated 31.03.2021, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 31<sup>st</sup> March, 2021.

***Sd/-***

**(KUL BHARAT)  
JUDICIAL MEMBER**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI

